

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A.No.197/94  
MAS 235,236/94

New Delhi this the 28th Day of January, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman  
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Sh. Durga Prasad,  
S/o Sh. Hublal,  
R/o 1/403, DDA Flat,  
Trilokpuri,  
Delhi.

Petitioner

(None for the Petitioner)

versus

1. Union of India,  
through its Secretary,  
Ministry of Communication,  
Dept. of Telecommunication,  
Sanchar Bhawan,  
New Delhi.
2. Assistant Engineer,  
Microwave Project,  
Chandigarh.

Respondents

ORDER(ORAL)  
delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)

The material averments made in this O.A. are these. The petitioner was recruited as a casual labourer in the Department of Telecommunication in September, 1984. He was assigned work continuously till October, 1985. Thereafter, his service were terminated in an arbitrary and illegal manner.

The prayers made in this O.A. are that the order of retrenchment may be quashed, the respondents may be directed to take back the petitioner to work immediately and allow him all the benefits and absorb him in the department.

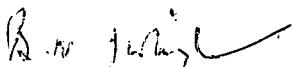
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(3)

This O.A. is supported by an application seeking condonation of delay. We have perused the contents of the application and we are satisfied that no case has been made out for condoning the delay. This application, on the face of it, is patently barred by time and, therefore, is to be rejected on that score.

The petitioner like any other citizen of India is entitled to be considered for fresh appointment on merits and in accordance with law if he is otherwise fit. The respondents shall, therefore, consider the case of the petitioner for fresh appointment if and when they make fresh recruitment.

With these observations, this application is dismissed summarily.

  
(B.N. Dhadiall)

Member (.)

  
(S.K. Dhaon)  
Vice-Chairman

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